

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1059/(MAH)/2017
MA 378/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

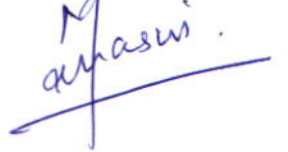
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES: Schweiter Systemtek India Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

① AMIR AKSIWANA Adv for
IMPL 

② Adv. Charles De Souza } Advocates
a/w Adv. Manasvi Agrawal } for
Phoenix
ARC Pvt. Ltd.
(Financial Creditor) 

ORDER
MA 378/2017 in CP 1059/IBC/NCLT/MB/MAH/2017

1. Learned Representatives of both sides are present. In respect of the MA 378 of 2017 in CP 1059 submitted on 06.09.2017, served upon the other side in the recent past hence seeking time to file reply by 21.09.2017.
2. There is one more Application filed on 08.09.2017 bearing Diary No. 17520 served upon the other side. A reply to be filed on or before 21.09.2017.

(Contd...2.)

-2-

3. The Registry is directed to register and put these applications in the Cause List for hearing. Both these Applications shall be heard on the next date of hearing.
4. An order under section 10 has been passed on 03.07.2017 in the case of M/s. Schweitzer Systemtek India Private Limited and IRP is appointed. A status report by the IRP is to be placed on record on the next date of hearing.
5. Matter is now listed for hearing on **25.09.2017** morning.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 18.09.2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)